

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 114
(IB)-202(PB)/2017

IN THE MATTER OF:

Punjab National Bank
Vs

... **Applicant / Petitioner**

Bhushan Power and Steel limited

... **Respondent**

Order under Section 7 of Insolvency & Bankruptcy Code, CIRP.

Order delivered on 18.11.2020

CORAM

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Mr. Mr. P H Arvindh Pandian, Senior Advocate,
Mr. Ashish Goel, Mr. Avinash Krishnan Ravi,
Mr. Himanshu Bhushan, Ms. Shilpa Goel, Advs.
For the Respondent : Mr. Rakesh Kumar, Ms. Preeti kashyap Advs.
Mr. Abhinav Vasisht, Sr. Adv, Mr. Vaijayant
Paliwal, Ms. Charu Bansal, Ms. Prabh Simran Kaur,
Advs. In IA 3020 of 2020, IA 4021 of 2020, IA 4024
of 2020, IA 4072 of 2020 and IA 4983 of 2020

ORDER

In IA-4983/2020, the Applicant is directed to issue notice to the Respondent. List the matter along with other pending applications for hearing on **18.12.2020**.

— Sd —

(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

Sd —

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)

Ritu
18.11.2020.